

Annual Report of Plantation Corporation of Kerala Limited, Kottayam for 1963-64.

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table a copy of Annual Report of the Plantation Corporation of Kerala Limited, Kottayam, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 10th September, 1964, issued by the President in relation to the State of Kerala. [Placed in Library, see No. LT-3870] 65].

*DEMANDS FOR SUPPLEMENTARY GRANTS (KERALA), 1964-65

The Minister of Finance (Shri T. T. Krishnamachari): I beg to present a Statement showing Supplementary Demands for Grants in respect of State of Kerala, for 1964-65.

12.39 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 2nd of March, 1965, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) General Discussion on the Railway Budget for 1965-66.

(3) Discussion and voting on the Demands for Grants (Railways) for 1965-66.

Shri Daji (Indore): I have got one suggestion to make. I think most of the Members are very much inconvenienced when a particular business is put for the week which does not even half-way or less than three-quarters reach the point of its being taken up. We have to make various other engagements too. May I request, through you, Sir, the hon. Minister to see that when the business of the week is announced, some rough idea of the time is available. We have to prepare ourselves for the Income-tax (Amendment) Bill; we have to prepare ourselves for the Supplementary Demands for Grants and then we have to prepare ourselves for the Railway Budget and so on. But we have not yet come to the end of the President's Address. Now, the Income-tax (Amendment) Bill will not only not come in the next week but a week after that. Our entire programme gets disturbed. There should be some rough and ready idea of time given in this programme which must commensurate with the reality.

Shri Satya Narayan Sinha: We shall keep it in mind. Sometimes, as we have found, the House is unpredictable—sometimes business collapses earlier—and, therefore, we find ourselves in a quandary if there is no business. Therefore, we put something in the order paper as a cushion. But we will look into that.

श्री मधु लिमये : अभी मंत्री महोदय ने इस सदन के बारे में जो शब्द इस्तेमाल किया है उसका क्या मतलब है. इसको हम समझ नहीं पाये हैं। इस तरह की बात करना संसद् कार्य मंत्री के लिए शोभा की बात नहीं है।

*Presented with the recommendation of the President.

श्री सत्य नारायण सिंह : मुझे अफसोस है कि माननीय सदस्य

अध्यक्ष महोदय : रहने दीजिये ।

Shri Harish Chandra Mathur (Jalore): This is understandable because the hon. Minister for Parliamentary Affairs cannot anticipate that there would be an adjournment motion or anything of the kind.

Sir, my submission to you is this. During the week, we always take on Fridays the non-official business for 2½ hours. But I would also suggest that a certain provision should be made once a week for No-Date-Yet-Named Motion. It becomes very necessary. Though we are discussing the Budget, we are discussing the Demands for Grants, there are certain very important issues which arise and which have to be discussed under section 193 as urgent things and a general discussion on the Budget does not have that impact and we do not clinch the issues. Therefore, it becomes absolutely necessary that, as and when such important issues are raised about which notices are given and which are in order and which are accepted by you, they must find a place. Therefore, as already the thinking goes, say, on Wednesday or on any other day, we must have at least 2 or 2½ hours for such business.

Shri D. C. Sharma (Gurdaspur): I beg to submit very respectfully that I endorse what Mr. Mathur has said and that No-Date-Yet-Named Motions which bring under discussion some of the reports of public undertakings and other undertakings have been neglected for the last one year. Now that thing has got added importance because we have set up a Committee on Public Undertakings. I believe that every Thursday should be fixed for the consideration of the reports of public undertakings, under the item 'No-day-yet-named-motions'.

Secondly, I would like to say that we should know very precisely what the programme for the next week is and how much time is allotted to each item, because so far as the other parties are concerned, they know which person has to take part in which debate, but so far as the Congress Party is concerned, some of us have to prepare for all the items on the agenda without getting any chance to speak on any of them. Therefore, it is very necessary that we should know the precise nature of the programme and the precise time allotted to each item and the precise items that would be discussed.

श्री मधु लिमये : श्री नन्दा ने कम्प्यूटिंग की गिरफ्तारी के सम्बन्ध में एक बयान दिया था। इस बारे में सदस्यों द्वारा यह मांग की गई थी कि उस पर बहस की जाये, और आपने उस बहस को कबूल किया था। मैं जानना चाहता हूँ कि क्या अगले सप्ताह उस बयान पर भी बहस होगी। मैंने उस पर प्रस्ताव भी दिया है।

अध्यक्ष महोदय अगले सप्ताह तो नहीं होगी।

Shrimati Renu Chakravartty (Barrackpore): I want to make one submission to you. You had told me that I could raise it today. Often, when we are not in town or we have not followed the entire proceedings of the previous day, we are in some difficulty; so, whenever there is a very important announcement to be made by Government, I would request you to see that it is specifically put down on the Order Paper. For example, the Prime Minister made a very important statement the other day on language. It just happened that we were here in the morning; otherwise, we would not have known about it. So, it would be helpful if it is specifically put down on the Order Paper. Even on such occasions, as for example has happened today, when something is being carried over and a statement is going to be made on behalf of Government

with regard to the ruling to be given by you, if it could be put down on the Order Paper that would be a good thing.

Mr. Speaker: I had announced it in the House the day before yesterday.

Shrimati Renu Chakravartty: It is all right in the case of those of us who are always here, because we are here from 11 a.m. till 6 p.m. But if we are not there due to some reason, sometimes we miss it. So, I would request that the Order Paper might be made fuller than it is now.

Mr. Speaker: About the no-day-yet-named-motions, hon. Members desire that they should be taken up every week.

Shri Satya Narayan Sinha: This question was raised the other day, and I had made my statement on this. So far, we have been following this tradition that during the budget session, we do not take up any no-day-yet-named-motions. As you are aware, during the ordinary sessions, one no-day-yet-named-motion is fixed for every week; sometimes, it might have happened that no such motion was taken up because of other urgent things. But during the budget sessions, this has been the convention that we have been following that till the financial business is over, we do not take up any no-day-yet-named-motion; but we try to make up for it as far as possible after the financial business is over. In fact, during the last few years, we had sometimes taken up two no-day-yet-named-motions in a week just to make up for the lee-way.

Shri Bhagwat Jha Azad (Bhagalpur): There was not even one taken up during the last session.

Shri Satya Narayan Sinha: That may have been so, because there might have been some other urgent business. But generally we follow this convention that one no-day-yet-named-

motion is taken up every week after the financial business is over.

Mr. Speaker: Shri Nanda's statement on communists was also referred to . . .

Shri Satya Narayan Sinha: I have not received notice of any motion on that.

Shri Harish Chandra Mathur: May I submit one thing? Yesterday, there was a meeting in the Deputy-Speaker's room where these no-day-yet-named-motions were considered, and we considered which of them should be taken up. The no-day-yet-named-motion regarding Shri Nanda's statement is one of them, and the sub-committee has decided that it should be put down first . . .

An hon. Member: Not first, but second.

Shri Harish Chandra Mathur: Then, there were two other no-day-yet-named-motions also, which were important. There might be similar other things which may be important, and if we are going to discuss them we have got to take *ad hoc* decisions. We have got a sub-committee that meets and that goes into the matter and then decides which no-day-yet-named-motions are to be taken up. Apart from these no-day-yet-named-motions, there are also motions under rule 193 for discussing matters of urgent public importance, and these cannot wait for a month or a month and a half because then they will lose all their importance.

Shri Nath Pai (Rajapur): Before you pronounce your final ruling on this matter, may I make one submission? Are we to understand from the statement which the hon. Minister has made that the only time that will be reserved and allotted for discussion of motions under rule 193 would be after all the financial business of the Government has been transacted which in simple words means that not more than one can be taken up because this session is completely taken up by the

[Shri Nath Pai]

financial business? What we want to plead with you is that we would be ready to sit as long as is required—after all, all of us are here—to transact this business though it is a strain.....

An hon. Member: Not on Saturdays.

Shri Nath Pai: I did not say that we should meet on Saturdays. But let us sit a little longer on the other days and at least one motion under rule 193 should be taken up per week. Otherwise, many very important matters will be precluded from being discussed in the House.

Shrimati Renu Chakravarty: We also support this suggestion.

Mr. Speaker: I do not think that we need discuss it any further. What the hon. Minister of Parliamentary Affairs has said is about what we have been doing so far namely that during the budget session, we do not take up any no-day-yet-named-motion. But if hon. Members desire otherwise, we shall sit down and consider whether it is possible. We shall call the hon. Minister also and then we can consider whether it is possible to take up those motions, at least one in a week. We shall consider that.

Shri Nath Pai: Under you this Parliament is very alert about its duties.

Shri Satya Narayan Sinha: That would depend upon the urgency of the matter. As regards the discussion on Shri Nanda's statement, I said the other day that Government would find time. Then, there is the demand for a discussion of the Supreme Court's advisory opinion. For this also we shall consider. But we cannot take up all no-day-yet-named-motions. We shall have to decide according to the urgency of the matter.

12.46 hrs.

RULING RE. SECRET DOCUMENTS

The Minister of Law and Social Security (Shri A. K. Sen): On behalf of the Government, it will be our duty to oppose the laying of any of the documents to which reference has been made by a few hon. Members. I shall endeavour to place before you the reasons one by one.

There are no rules specifically governing the question of laying of documents either by the Members of the House or by Members of the Government. Therefore, that must be governed by your discretion exercised under rule 389 of our rules of procedure. There have been already some Directions in the matter, which are contained in this handbook on Directions. If I may read out with your permission from that Handbook, Direction 117 reads thus:

"A private Member can lay a paper on the Table of the House when he is authorised to do so by the Speaker."

That means that there is an absolute discretion vested in you in allowing a private Member to lay a document. It will, therefore, be my endeavour to give you as much assistance as I can in coming to a decision as to how your discretion in this matter should be guided. On the admission of those who have referred to this document, this is not a document which has come to them in the normal course.

Shri Hari Vishnu Kamath (Hoshangabad): What is the normal course?

Shri A. K. Sen: I do not think that I am supposed to explain to Shri Kamath what the normal course means.

Shri Hari Vishnu Kamath: The hon. Minister may explain to the House, not to me. The House wants to know it